

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

HM&FW Department- COVID- 19 – Inter-State movement of migrant workers – Detailed guidelines –Issued.

HEALTH, MEDICAL AND FAMILY WELFARE (B2) DEPARTMENT

G.O.RT.No. 266

**Dated: 06-05-2020
Read the following:-**

- 1) MHA Order No.40-3/2020-DM-1(A), dt. 29.4.2020.
- 2) G.O. Rt.No.258, HM & FW (B2) Dept. dt. 01.05.2020.
- 3) Union Home Secretary D.O. Lr. No.40-1-/2020-DM-I(A), dt. 3.5.2020.

ORDER:

The issue regarding Inter-State movement of Migrant Workers, Agriculture Labour, Pilgrims, Tourists, Students and other persons stranded at different places was discussed in detail during the review meeting conducted on 03.05.2020 and the guidelines/clarification issued by GoI vide references 1st and 3rd read above.

2) In continuation of the guidelines issued vide G.O.2nd read above, the following guidelines are issued :

1. During the lockdown period the State Government will facilitate movement of stranded Migrant Workers who are in distress like the Agriculture Labour who want to go to their native State from Andhra Pradesh and also to the Migrant workers of AP stranded at other States and who intend to come to the State. The facilitation is meant for distressed persons who had moved from their native places/workplaces, just before the lockdown period, but could not return to their native places/workplaces on account of restrictions placed on movement of persons and vehicles as part of lockdown measures. The facilitation is meant for such distressed persons, but does not extend to those categories of persons who are otherwise residing normally at places other than the native places for purposes of work etc. and who wish to visit their native places in normal course.
2. In view of the economic condition of the people of other States stranded at Relief Camps being organized by the Government and NGOs, trains will be arranged as far as possible duly pooling up the people belonging to the same State on destination basis. The Collectors will check up the numbers duly consulting the neighboring Collectors and give requisition for point to point train service.
3. The cost of the journey of the persons from the relief camps maintained by Government/NGOs to the identified railway station and the cost of railway ticket to the destination point in other State will be borne by the Government of Andhra Pradesh as a goodwill gesture. Provision of food also to be taken care in consultation with the IRCTC and as per the guidelines issued the Ministry of Railways.
4. In the event of lesser number workers in a group at relief center where requisition of train service is not viable, permissions may be accorded for their movement by buses/ other passenger vehicles duly following the social distance guidelines communicated by the MoHA, apart from obtaining the prior permission of the receiving State. However, in all such instances of bus travel to neighboring States, the cost has to be borne by the migrant workers or the recipient State only.
5. In case of other migrant labor staying individually away from the relief camps or any industrial sites, permission can be accorded for their travel in the same train. However, they have to make their own arrangements to reach the identified railway station and onward journey by the train to the destination.

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These people need to be identified by the District Authorities in advance and permission letter to be given to facilitate their journey to identified railway station. In case of requirement, the buses can be arranged by APSRTC on chargeable basis point to point charge of that category bus only. In no case persons without the authorization from District Administration shall be allowed to board the train.

6. In case of migrant labor coming from other States by Shramik trains being organised by the Railways with the consent of Government of AP, the Collectors are permitted to engage APSRTC buses for transporting them from the disembarkation railway stations to the medical screening centers and further to their districts free of cost.
7. It is decided not to allow the individuals/family groups without specific permission from the State Control Room /DGP Control Room. However, this facility will be limited to exigencies viz. Medical emergencies, instances of death, marriage function in close knit family limiting to ten members, Govt. Staff moving on duty, Employees of private organizations on production of authorization letter from the employer.
8. In all the above cases, the State Control Room/ District Control Room is authorized to give No Objection Certificate for the movement of stranded persons, i.e. people of other States stranded in Andhra Pradesh and people of Andhra Pradesh stranded in other States in consultation with the Health, Medical and Family Welfare Department of Government of AP. The Collectors shall ensure that the guidelines issued by MHA and State Government vide reference 2nd read above are followed strictly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**NILAM SAWHNEY
CHIEF SECRETARY TO GOVERNMENT**

To

All the District Collectors in the State.

The DGP, A.P., Mangalgi.

The Police Commissioner of Vijayawada & Visakhapatnam.

All the Superintendents of Police in the State.

All the Municipal Commissioners in the State.

All the HoDs under the control of HM&FW Department.

All the DM&HOs in the State.

Copy to:

All the Special Chief Secretaries/ Principal Secretaries/Secretaries to Government.

PS to Addl. C.S. to CM.

OSD to Dy. CM (H, FW&ME).

PS to Spl.CS to Government, HM&FW Department.

PS to Prl. Secretary (Poll).

PS to Commissioner, I&PR.

SF/SC.

//FORWARDED :: BY ORDER//

SECTION OFFICER